

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CORAM:

815/2014

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2018.**

**NAME OF THE COMPANY: - Ms. Ameeta Mehra Vs. Ministry of Corporate
Affairs & Ors.**


SECTION OF THE COMPANIES ACT: 633(2)

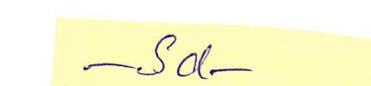
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner:	Mr. Jeevesh Nagrath and Mr. Chitvan Singhal, Advocates.		
	For the Respondent:	Mr. Manik Dogra, Advocate		

ORDER

Ld. Counsels confirm that all compliances under the settlement shall be made on or before 6th August, 2018. The settlement which is to be executed between the parties shall also be placed on record. In view of the same, they pray for an adjournment.

Be listed on 6th August, 2018.


**(Deepa Krishan)
Member (T)**


**(Ina Malhotra)
Member (J)**